

My friend Shri Gandhi said we should have a judicial commission to probe into the whole thing. But I would like to ask: How long will that judicial commission take to probe into the whole thing? And then, we know the fate of the reports which are brought out. Those reports take a long time in consideration. They are sometimes under consideration, and sometimes under active consideration, but very often their fate is very dismal and very tragic. So, I do not think a judicial commission will solve the problem. I do not think the problem can be given over to any criminal investigation agency. That may be one of the possible sources of information about this kind of swindle which is going on in this country, but I would say, as my friend Shri Gurupadaswamy said and as I think my friend Shri Gandhi implied, that the only solution to this problem is that the work of insurance should be taken away from the hands of unprincipled, unscrupulous adventurers and should be taken up by our own Government. In other words, I was afraid of using that word....

Mr. Chairman: Does he wish to continue.

Shri D. C. Sharma: Yes.

Mr. Chairman: He may continue tomorrow.

---

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

PRESENTATION OF REPORT OF SELECT COMMITTEE

Pandit Thakur Das Bhargava (Gurgaon): I beg to present the Report of the Select Committee on the Bill further to amend the Representation of the People Act, 1950, and to make certain consequential amendments in the government of Part C States Act, 1951.

The Lok Sabha then adjourned at Eleven of the Clock on Wednesday, the 7th December, 1955.

6 P.M.